

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 525**

**TO BE ANSWERED ON THE 19<sup>TH</sup> DECEMBER, 2017/ AGRAHAYANA 28, 1939  
(SAKA)**

**TAHBAZARI UNDER NDMC**

**525. PROF. RICHARD HAY:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) the details of criteria adopted/rules prescribed with regard to transfer of allotted tahbazari under the control of New Delhi Municipal Corporation (NDMC) areas in the name of family members (legal heirs) of the allotted persons of tahbazari;**

**(b) the details of requests to received from the legal heirs (family members) of allotted persons of tahbazari in the area of Indian Oil Building site, Janpath along with the action taken in each request;**

**(c) the details of such cases relating to the said site pending with the NDMC along with the reasons therefor, case-wise; and**

**(d) the steps being taken by the NDMC to transfer the tahbazari in the name of legal heirs and the time by which the pending cases are likely to be cleared?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI HANSRAJ GANGARAM AHIR)**

**(a): The New Delhi Municipal Council(NDMC) has informed that as per Section 5(2) of the Street Vendors (Protection of Livelihood) and Regulation of Street Vending) Act, 2014, where a street vendor to whom a certificate of vending is issued dies or suffers from any permanent disability or is ill, one of his family members in the following order or priority, may vend in his/her place, till the validity of the certificate of vending:-**

**a) spouse of the street vendor; and**

**b) dependent child of the street vendor;**

**Provided that where a dispute arises as to who is entitled to vend in place of the vendor, the matter shall be decided by the Committee under Section 20.**

**(b): The details of requests received from the legal heirs (family members) is attached as Annexure-‘A.’**

**(c) & (d): The details of requests pending from the legal heirs (family members) is attached as Annexure-‘A.’**

**The NDMC has informed that in terms of Section 38 of the Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2014, the Government of National Capital Territory of Delhi has notified Delhi Street Vendors (Protection of Livelihood and Regulation of Street Vending) Scheme, 2016. In this regard, a survey was conducted w.e.f. 25.07.2016 by the Town Vending Committee constituted under the scheme in NDMC area.**

**However, the High Court of Delhi vide its order dated 08.08.2016 in the Writ Petition (Civil) No.6622/2015 in the matter of Janodaya Ekta Samiti (Regd.) Vs. Govt. of NCT of Delhi & others has stayed the Street Vendor Scheme, 2016 of Delhi Govt. The Govt. of NCT of Delhi has informed that necessary steps to re-notify the scheme under the Act would be taken.**

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**The details of requests received/pending for transfer of tehbanzari on legal heir basis.**

Sl. No.	Name	Site Name	Area	Date of submission of application
1.	Smt. Champa	108-T-32	Janpath	2016
2.	Chand Prakash S/o Late Shri Sirf Nath	112-M-02	Janpath	04.09.2017
3.	Smt. Banti Devi	202-M-03	Masonic Lane Janpath	2016
4.	Smt. Meera Devi W/o Late Shri Siphali Singh	Indian Oil Building- M-15	Janpath	21.08.2017
5.	Smt. Rajeshwari w/o Late Shri Narain	IOB-M-42	Janpath Market Mini	21.08.2017
6.	Babu S/o Late Shri Prahlaad Ram	IOB-T-45	Janpath Market Mini	22.08.2017
7.	Shri Harvan S/o Late Shri Bhure Ram	IOB-T-19	Janpath	22.06.2017
8.	Shri Ramkrishan S/o Smt. Kranti Devi	IOB-T-17	Janpath	04.01.2017

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